



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jul/202425/7

DATED: 24/07/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jul/202425/7 dated 24/07/2024 of Norms Committee - I for the year 2024-25 was held on 24/07/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI
2	Shri T.R. Choudhary, Scientist 'E'	Meity

3	Shri V.C. Agrawal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5.	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1.	Shri Akhouri S. Sahay, Jt.DGFT	DGFT
2.	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000692AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that AA No. and RA file No. are not available for the case on the portal. The Committee, therefore, decided to call for the reason for not submitting the AA No. and RA file No. from the applicant within 15 days. Case stands deferred.	

Case No.	2 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000980AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and heard the representatives of BHEL namely S/Shri P.C.Meena, Sr. Manager, Pradeep Sharma, Sr. Manager, and Awadhesh Kumar, Sr. Manager during PH. After due deliberation, the committee directed the firm to furnish the PIC decision dated 19.06.2020 relevant to the case and asked the concerned TE to examine the case as per the PIC decision and to furnish its comments. Case stands deferred.	

Case No.	3 / NC/1/MEET/Jul/202425/7
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Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00004298AM24
RA File Number	092404000140 AM13
Licence No and Date	0910053280/18/07/2012
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00008942AM24
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 24.07.2024, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006391AM24

RA File Number	NA
Licence No and Date	0910059594/21/03/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00006387AM24
RA File Number	092404000522 AM16
Licence No and Date	0910063144/18/01/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Jul/202425/7		
Case Status	Case Approved		
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024		
HQ File Number	HQRNORM REVIW00001930AM25		
RA File Number	342404000095 AM21		
Licence No and Date	3410046237/22/07/2020		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 23.07.2024, as under:			
Export Item	1.REC.BOX GEN 1.5 LM 77.4 P	155.0	NUMBERS (NOS)
	2. SPAR.BEAM GEN 1.5 LM 77.4 P	155.0	NUMBERS (NOS)
TOTAL Net weight per SET (BOX AND BEAM TOGETHER)	585.0 Kg +/- 3 %		

Import item:

Sl. No.	Sl. No. of Advance Authorization	Quantity allowed
1	16,17,19,20,46,47,58,66,67,68,69,70,73,74,76,77,78,79,80,81,96,97,98,99,100	Components, allowed as per G.N.4
2.	2,7,8,14,15,21,22,23,49,52,53,54,55,56,57,60,61,62,63,64,75,91,92,93,94.	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001879AM25
RA File Number	342404000134 AM21
Licence No and Date	3410046308/20/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 23.07.2024, as under:	
Export Item	1.REC.BOX GEN 1.5 LM 77.4 P 300.0 NUMBERS (NOS)
	2. SPAR.BEAM GEN 1.5 LM 77.4 P 300.0 NUMBERS (NOS)

TOTAL Net weight per SET (BOX AND BEAM TOGETHER) 585.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorization	Quantity allowed.
1	19,20,22,23,24,25,39,40,53,54, 64,72,75,76,77,78,79,80,81,82, 83,92,93,95.	Components, allowed as per G.N.4
2.	4,10,11,17,18,26,27,28,56,59,60,61,62,63,65,67,68,69,70,96,97, 98.	Consumables Qty as applied for Value altogether restricted to 2.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	FREEDOM OPHTHALMIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001509AM25
RA File Number	042404000092 AM21
Licence No and Date	0410167059/11/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Jul/202425/7
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Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001688AM25
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	14 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001691AM25
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	15 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001692AM25

RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	16 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001693AM25
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	17 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001679AM25
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call the applicant on PH** in the forthcoming meeting as per advice of TE.

Case stands deferred.

Case No.	18 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001503AM25
RA File Number	342404000217 AM21
Licence No and Date	3410046514/05/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(Tech-1) dated 23.07.2024, as under:

Export Item 1.REC.BOX GEN 1.5 LM 77.4 P 381.0 NUMBERS (NOS)
2. SPAR.BEAM GEN 1.5 LM 77.4 P 381.0 NUMBERS (NOS)

TOTAL Net weight per SET (BOX AND BEAM TOGETHER) 585.0 Kg +/- 3 %

Import item

Sl. No.	Sl. No. of Advance Authorization	Quantity allowed
1	19,20,22,23,24,25,39,40,53,54,64,72,75,76,77,78,79,80,81,82,83,92,93,95.	Components, allowed as per G.N.4
2.	4,10,11,17,18,26,27,28,56,59,60,61,62,63,65,67,68,69,70, 96,97 and 98	Consumables Qty as applied for Value altogether restricted to 2.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. List of export item (s) with size of tubular element, Aluminium and Steel Wires in cables along with quantities of Cables in Kms, size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. Case stands deferred.	

Case No.	20 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	21 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00097654AM21
RA File Number	03AA04025483 AM21
Licence No and Date	0311002082/05/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21

Licence No and Date	3211000586/10/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit coloured drawings of each export product and indicate the requirements of each imported input in the export products. 2. Process flow chart and wastage at the each stage of operation. 3. As per appendix 4e, the description of imported input is the description of the export product while in the summary of the application imported input is relevant to cold rolled stainless steel coils, aisi 304 grade. Submit revised appendix 4E. 4. What are the reasons for having 2, 3 and 1 items of import of different thicknesses of coils? Submit complete justification. 5. What will be the size of imported SS coils for each export quantity? Case stands deferred.	

Case No.	24 / NC/1/MEET/Jul/202425/7										
Case Status	Case Approved										
Party Name	UNI TRITECH PRIVATE LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024										
HQ File Number	HQRNORM APPLY 00102113AM21										
RA File Number	07AA04009021 AM21										
Licence No and Date	0711000661/12/03/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 24.07.2024, as under:											
<table><tr><td>Sl. No.</td><td>Item of Export</td><td>Quan-tity</td><td>Item of Import</td><td>Quantity to be allowed</td></tr><tr><td>1</td><td>HY 40 semi-finished</td><td>21630.00</td><td>Billets (15000</td><td>107278.31Kgs</td></tr></table>		Sl. No.	Item of Export	Quan-tity	Item of Import	Quantity to be allowed	1	HY 40 semi-finished	21630.00	Billets (15000	107278.31Kgs
Sl. No.	Item of Export	Quan-tity	Item of Import	Quantity to be allowed							
1	HY 40 semi-finished	21630.00	Billets (15000	107278.31Kgs							

	shroud plates (105000 Nos), (SS Grade 321)	KGS	Numbers), 117 mm diameter x 86.5 mm long (SS Grade 321)	inclusive of 395.97% wastage on the net weight of the export product.
2	HY 55 Semi- Finished Shroud Plates (90000 Nos), (SS Grade 321)	23040.00 KGS	Billets (15000Numbers), 131 mm diameter x 86.5mm long (SS Grade 321)	139272.19Kgs inclusive of 504.48% wastage on the net weight of the export product.

NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00103891AM21
RA File Number	31AA04007279 AM21
Licence No and Date	3111000223/15/03/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	26 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001788AM25
RA File Number	05AA04005365 AM22
Licence No and Date	0511002228/19/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(SKB) dated 24.07.2024, as under:

Sl. No.	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.	2.0. MTS	STAINLESS STEEL SEAMLESS PIPE, SA/A 312, SA/A 240 TP 304 TO 347, TP 304 L TO TP 347 L, DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L, TP304H TO 347H, A790 GR. S32750.	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS-STEEL SEAMLESS PIPE IN THE EXPORT PRODUCT.

NOTE: THE GRADES AND SIZE OF THE IMPORTED STAINLESS-STEELPIPE SHOULD BE MATCHED WITH THE GRADE AND SIZE OF THE STAINLESS-STEELPIPE IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00101137AM22

RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
TE has expressed that there is no file on the portal. The Committee decided to check this and send a copy of the application on email also.	
Case stands deferred.	

Case No.	29 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to issue the DL as recommended in the NC meeting dated 03.06.2024.	

Case stands deferred.

Case No.	30 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00137038AM22
RA File Number	02AA04013326 AM22
Licence No and Date	0211000926/12/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	31 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00006478AM24
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00160152AM22
RA File Number	08AA04020492 AM22
Licence No and Date	0811002302/11/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 08.03.2024, as under: 1. Export items to contain 18150.1 Meters of TP 304 Seamless Stainless Steel Tubes. 2. Import item shall be of relevant grade and size as contained / utilized in the export items and its quantity may be allowed as 18513.16 Meters as 1.02 Mtrs./Mtr. content in the export items as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00005958AM24

RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	GLOBAL GASKET FACTORY
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00006399AM24
RA File Number	09AA04009049 AM22
Licence No and Date	0911001365/13/08/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 12.06.2024, 27.06.2024, 12.07.2024 & 27.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	35 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	OILMEC DRILLING EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00176299AM22
RA File Number	05AA04067424 AM22
Licence No and Date	0511004465/03/09/2021
Norms Committee Decision:	
The TE has expressed that DL reply furnished by the firm has not been found on the portal. Hence,	

committee decided to send it again.

Case stands deferred.

Case No.	36 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001574AM25
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Jul/202425/7
Case Status	Case Withdrawn
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024

and Date	
HQ File Number	HQRNORM REVIW00001791AM25
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case of same AA No. as in Sl. No. 37. Hence, the Committee decided to withdraw this case from agenda. Case stands withdrawn.	

Case No.	39 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001790AM25
RA File Number	05AA04071693 AM22
Licence No and Date	0511005449/14/10/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001926AM25
RA File Number	34AA04008889 AM22
Licence No and Date	3411001346/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 23.07.2024, as under: Export Item 1.REC.BOX GEN 1.5 LM 77.4 P 200.0 NUMBERS (NOS)	

2. SPAR.BEAM GEN 1.5 LM 77.4 P 229.0 NUMBERS (NOS)

TOTAL Net weight (OF EXPORT)-**128,658.0 Kg****Import item:**

Sl. No.	Sl. No. of Advance Authorization	Quantity allowed
1	7,8,9,10,11,43,44,45,55,56,84,85,86,87,88,89,90,91,92,93,107,108,109..	Components, allowed as per G.N.4
2.	1,12,13,15,16,17,18,19,20,21,32,35,37,57,59,60,61,62,63,64,65,66,80,81,82,95,96,99,100,101.95,96,99,100,101.	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision:	
The Committee considered this case as per agenda and noted that this case was referred to SOCMET Division a long back and their comments have not been received as yet. The Committee decided to send a reminder to SCOMET division at higher level to expedite the comments.	

Case stands deferred.

Case No.	42 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001935AM25
RA File Number	07AX04000333 AM22
Licence No and Date	0711003157/07/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00358586AM22

RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 31.05.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	45 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00000837AM25
RA File Number	05AX04001107 AM22
Licence No and Date	0511011120/17/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 10.06.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	46 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001573AM25
RA File Number	NA
Licence No and Date	0511011275/22/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case has already been approved in the NC-1 meeting dated 08.07.2024. The Committee, therefore, decided to withdraw this case from the agenda showing it as “Approved”. Case already approved.	

Case No.	47 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 12.06.2024, 27.06.2024, 12.07.2024 & 27.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	48 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00000441AM23
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 12.06.2024, 27.06.2024, 12.07.2024 & 27.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	49 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs. 2. Justification of claimed Wastage over per unit requirement without wastage. 3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) 6. You are also requested to provide the per unit requirement in excel sheet. Share the above Point (3-6) information / details in excel sheet in the below format.	

S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description of Raw Material without wastage (As applied by the firm)	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT
Case stands deferred.								

Case No.	50 / NC/1/MEET/Jul/202425/7												
Case Status	Case Approved												
Party Name	AYYAPPA CNC PRIVATE LIMITED												
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024												
HQ File Number	HQRNORM APPLY 00001277AM23												
RA File Number	07AX04000145 AM23												
Licence No and Date	0711004262/08/06/2022												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 16.07.2024, as under:													
<table><tr><th>Export product</th><th>EP Qty. KG</th><th>Import Item</th><th>Qty. allowed (in KG) inclusive of wastage after recovery</th></tr><tr><td>Aircraft Components Made Out of Aluminium Alloy Plate / Block</td><td>5333.44</td><td>Aluminium Alloy Plate Block</td><td>35147.83</td></tr><tr><td>Aircraft Components Made Out of Aluminium Alloy Round Bar</td><td>72.935</td><td>Aluminium Alloy Round Bar</td><td>81.17</td></tr></table>		Export product	EP Qty. KG	Import Item	Qty. allowed (in KG) inclusive of wastage after recovery	Aircraft Components Made Out of Aluminium Alloy Plate / Block	5333.44	Aluminium Alloy Plate Block	35147.83	Aircraft Components Made Out of Aluminium Alloy Round Bar	72.935	Aluminium Alloy Round Bar	81.17
Export product	EP Qty. KG	Import Item	Qty. allowed (in KG) inclusive of wastage after recovery										
Aircraft Components Made Out of Aluminium Alloy Plate / Block	5333.44	Aluminium Alloy Plate Block	35147.83										
Aircraft Components Made Out of Aluminium Alloy Round Bar	72.935	Aluminium Alloy Round Bar	81.17										

Aircraft Components Made Out Aluminium Alloy, Sheet	126.91	Aluminium Alloy, Sheet	512.19
Aircraft Components Made of Alloy Steel Bar	299.791	Alloy Steel Bar	1989.82

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	BANCO PRODUCTS (INDIA) LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001515AM23
RA File Number	34AX04000144 AM23
Licence No and Date	3411002408/20/06/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	52 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.07.2024, as under: 1. Net weight of each export item at Sl. No. 1 may be specified as 15.500 MT containing 15.13 MT of Aluminium Plates, Sheets and Strip. 2. Net weight of export item at Sl. No. 2 may be specified as 4.500 MT containing 2.93 MT of Aluminium Plates, sheets and strip. 3. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained/utilized in export items at Sl. No. 1 & 2 respectively. 4. Quantity of import item at Sl. No. 1 may be allowed as 31.28 MT as 1.033 Kgs./ Kg content in the export item at Sl. No. 1 after taking 2/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 2 may be allowed as 3.008 MT as 1.024 Kgs/kg content in the export item at Sl. No. 2 after taking 2/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	54 / NC/1/MEET/Jul/202425/7
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Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00002101AM23
RA File Number	56AX04000104 AM23
Licence No and Date	5611001063/16/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 18.06.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23
Licence No and Date	5611001092/30/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 24.06.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each Export Product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iii. Dia. & length of each EP vis-à-vis dia. of item of import, in a tabular form. iv. Drawings may be correlated with Sl. No. of Export Product. v. Tax invoice of sale of scrap & cif price of item of import as per bill of entry. Case stands deferred.	

Case No.	57 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00003185AM23
RA File Number	56AX04000180 AM23
Licence No and Date	5611001178/17/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of	

Meity dated 18.06.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00003193AM23
RA File Number	56AX04000181 AM23
Licence No and Date	5611001181/19/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 18.06.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	59 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and	0711005593/02/11/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004429AM23
RA File Number	07AX04001148 AM23
Licence No and Date	0711005719/17/11/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 09.06.2024, 24.06.2024, 09.07.2024 & 24.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	62 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001697AM25
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision:	
Case transferred to MHI for examination and comments.	

Case No.	63 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00008377AM24
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005546AM23
RA File Number	07AX04001439 AM23
Licence No and Date	0711006107/05/01/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(SKB) dated 24.07.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	HY 40 semi-finished shroud plate (41300 NOS), (SS Grade 321)	8507.80 KGS	Billets 117 mm diameter x 86.5 mm long (5900 NOS)(SS Grade 321)	42196.13 Kgs inclusive of 395.97% wastage on the net weight of the export product.
2	HY 55 semi-finished shroud plate (28800 NOS), (SS Grade 321)	7372.80 KGS	Billets 131 mm diameter x 86.5 mm long (4800 NOS)(SS Grade 321)	44567.10 Kgs inclusive of 504.48% wastage on the net weight of the export product.

NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005718AM23
RA File Number	56AX04000338 AM23
Licence No and Date	5611001476/13/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 18.06.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005908AM23
RA File Number	34AX04000946 AM23
Licence No and Date	3411003285/24/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 01.07.2024, as under: 1. Net weight of export item at Sl. No. 1 may be specified as 28.920 MT containing 24.90 MT of Aluminium Plates, sheets and strip. 2. Net weight of export item at Sl. No. 2 may be specified as 9.260 MT containing 7.52 MT of Aluminium Plates, sheets and strip. 3. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained/utilized in export items at Sl. No. 1 & 2 respectively. 4. Quantity of import item at Sl. No. 1 may be allowed as 25.50 MT as 1.023 Kgs/Kg content in the export item at Sl. No. 1 after taking 2/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 2 may be allowed as 7.74 MT as 1.027 Kgs/Kg content in the export item at Sl. No. 2 after taking 2/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00005929AM24

RA File Number	03AX04005217 AM23
Licence No and Date	0311020942/24/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Jul/202425/7
Case Status	Case Withdrawn
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006208AM23
RA File Number	33AX04000101 AM23
Licence No and Date	3311001072/09/02/2023
Norms Committee Decision:	
The committee decided to refer this case to NC-4. The case stands withdrawn from the agenda.	

Case No.	69 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006282AM23
RA File Number	08AX04001861 AM23
Licence No and Date	0811007296/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006469AM23
RA File Number	56AX04000377 AM23
Licence No and Date	5611001571/20/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 18.06.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006520AM23
RA File Number	56AX04000398 AM23
Licence No and Date	5611001588/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 24.06.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	72 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006521AM23
RA File Number	56AX04000397 AM23
Licence No and Date	5611001590/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006529AM23
RA File Number	56AX04000399 AM23
Licence No and Date	5611001591/23/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 24.06.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	74 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024

HQ File Number	HQRNORM APPLY 00006530AM23
RA File Number	56AX04000401 AM23
Licence No and Date	5611001592/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 24.06.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006531AM23
RA File Number	56AX04000400 AM23
Licence No and Date	5611001593/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 24.06.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	76 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred

Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006647AM23
RA File Number	34AX04001065 AM23
Licence No and Date	3411003452/27/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 01.07.2024, as under:	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006669AM23
RA File Number	03AX04005787 AM23

Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	SKF ELIXER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006797AM23
RA File Number	07AX04001779 AM23
Licence No and Date	0711006668/07/03/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 09.06.2024, 24.06.2024, 09.07.2024 & 24.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	80 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006907AM23
RA File Number	56AX04000417 AM23
Licence No and Date	5611001620/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001607AM25
RA File Number	03AX04005269 AM23
Licence No and Date	0311022060/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	84 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001707AM25
RA File Number	05AX04003576 AM23
Licence No and Date	0511018085/29/03/2023
Norms Committee Decision:	
Case transferred to MHI for examination and comments.	

Case No.	85 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007351AM23
RA File Number	34AX04001197 AM23
Licence No and Date	3411003568/31/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each Export Product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

- out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Sheet layout diagram showing wastage during cutting of Roof, Cone & shell of Aluminium Silos..

Case stands deferred.

Case No.	86 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001785AM25
RA File Number	31AX04000371 AM23
Licence No and Date	3111002189/11/04/2023
Norms Committee Decision:	
Case referred to MHI for examination and comments.	

Case No.	87 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000455AM24
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 09.06.2024, 24.06.2024, 09.07.2024 & 24.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	88 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000628AM24
RA File Number	31AX04000023 AM24
Licence No and Date	3111002257/08/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The manufacturing process involved, dimension, weight & wastage at each stage of manufacturing process for each parts. ii. Past production and consumption data for each part duly certified by CE/CA. iii. Significant (end-to-end) dimension of each parts and their end use. iv. Quantity of import and wastages claimed to be justified by dimensional drawing and manufacturing process involved. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	89 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000774AM24
RA File Number	08AX04000030 AM24

Licence No and Date	0811008147/11/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000896AM24
RA File Number	05AX04000382 AM24
Licence No and Date	0511018868/17/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. In reply letter machining is shown as manufacturing process, but weight of import item & Export Product is given as same. Please explain how there is no weight loss in machining. ii. Assembly is shown as a process but only 1 item is being imported against each EP & there is no indigenous input. How assembly is possible with 1 input. Please explain.	

Case stands deferred.

Case No.	92 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a colored drawing of each export product under AA and indicate the requirement of components on net-to-net basis. 2. Since the AA for import of components, indicates raw material requirement to be procured indigenously. 3. What is the process of manufacturing? Case stands deferred.	

Case No.	93 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001229AM24
RA File Number	02AX04000079 AM24
Licence No and Date	0211004516/01/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00007706AM24
RA File Number	04AX04000206 AM24
Licence No and Date	0411005536/09/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each Export Product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iii. Dia. & length of each EP vis-à-vis dia. of item of import, in a tabular form. iv. Drawings may be correlated with Sl. No. of Export Product. v. Earlier decision of NC. Case stands deferred.	

Case No.	95 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. List of export item (s) with size of tubular element, Aluminium and Steel Wires in cables along with quantities of cables in Kms, size wise.
- ii. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- iii. Net weight per KM of each Cable.
- iv. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- v. Total requirement of each raw material, export product wise, in a tabular form

Case stands deferred.

Case No.	96 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004564AM24
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004653AM24
RA File Number	07AX04000517 AM24
Licence No and Date	0711008820/26/07/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	98 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001703AM25
RA File Number	05AX04001117 AM24
Licence No and Date	0511020077/27/07/2023
Norms Committee Decision:	
Case transferred to MHI for examination and comments.	

Case No.	99 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - List of export item (s) with size of tubular element, Aluminium and Steel Wires in cables along with quantities of cables in kms, size wise. - Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. - Net weight per KM of each Cable - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.	

v. Total requirement of each raw material, export product wise, in a tabular form.

Case stands deferred.

Case No.	100 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005078AM24
RA File Number	03AX04002172 AM24
Licence No and Date	0311026362/16/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024

and Date	
HQ File Number	HQRNORM REVIW00001850AM25
RA File Number	NA
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005554AM24
RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Jul/202425/7										
Case Status	Case Approved										
Party Name	AYYAPPA CNC PRIVATE LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024										
HQ File Number	HQRNORM APPLY 00005601AM24										
RA File Number	07AX04000859 AM24										
Licence No and Date	0711009182/12/09/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 16.07.2024, as under:											
<table><tr><td>Export Product</td><td>EP Qty. in KG</td><td>Import Item</td><td>Qty. allowed (in KG) inclusive of wastage after</td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr></table>				Export Product	EP Qty. in KG	Import Item	Qty. allowed (in KG) inclusive of wastage after				
Export Product	EP Qty. in KG	Import Item	Qty. allowed (in KG) inclusive of wastage after								

				recovery
Aircraft Components Made Out of Aluminium Alloy Plate / Block	4016.8	Aluminium Alloy Plate / Block	24586.11	
Aircraft Components Made Out of Aluminium Alloy Round Bar	72.94	Aluminium Alloy Round Bar	81.18	
Aircraft Components Made Out Aluminium Alloy, Sheet	126.91	Aluminium Alloy, Sheet	512.19	
Aircraft Components Made out of Alloy Steel Bar	299.79	Alloy Steel Bar	1989.83	
RA concerned may take suitable consequential action accordingly.				

Case No.	105 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005705AM24
RA File Number	07AX04000922 AM24
Licence No and Date	0711009212/15/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 16.07.2024, as under:	

Export Product Qty	Import Item	Qty. allowed
MANIFOLD HYDRAULIC ASSY – 2200 Nos (Net Content of Import Item S. No.1 in Export Product is 726 Kgs)	1. Aluminium Alloy Plate / Block	2250.6 KG (inclusive of wastage after taking recovery)
	2. MS21900J6 (Adaptor) Stainless Steel	Allowed as components under GN-4 on net-to-net basis with accountability clause.
	3. MS21902J6 (Union) Stainless Steel	
	4. AS5169J06 L (Plug, Blanking Stainless Steel	
	5. NAS1612-6 (SEAL, Ring Toridal) RUBBER SYNTHETIC	

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005783AM24
RA File Number	31AX04000155 AM24
Licence No and Date	3111002654/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005909AM24
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00001704AM25
RA File Number	05AX04001937 AM24
Licence No and Date	0511021294/03/10/2023
Norms Committee Decision:	
Case transferred to MHI for examination and comments.	

Case No.	109 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	VITECH HEAVY EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006171AM24
RA File Number	03AX04003109 AM24
Licence No and Date	0311027809/11/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM REVIW00000641AM25
RA File Number	07AX04001105 AM24
Licence No and Date	0711009465/13/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Qty. of items of import has been shown nil in application. Copy of AA may be submitted. Case stands deferred.	

Case No.	111 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006404AM24
RA File Number	34AX04000571 AM24
Licence No and Date	3411004266/23/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders dated 12.05.2024, 27.05.2024, 11.06.2024, 26.06.2024, 11.07.2024 & 26.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	112 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006597AM24
RA File Number	03AX04003514 AM24
Licence No and Date	0311028410/02/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and heard the representatives of the firm during PH. After due deliberation, the committee decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 24.07.2024, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006727AM24
RA File Number	31AX04000215 AM24
Licence No and Date	3111002779/08/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006777AM24
RA File Number	34AX04000619 AM24
Licence No and Date	3411004335/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006778AM24
RA File Number	34AX04000620 AM24
Licence No and Date	3411004336/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Jul/202425/7
Case Status	Case Withdrawn
Party Name	SWASTIK SYNERGY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006973AM24
RA File Number	03AX04003314 AM24
Licence No and Date	0311028843/22/11/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the firm has informed that they had applied under para 4.07A of HBP i.e. under Self-ratification scheme under which ratification by NC is not required. Hence, the committee decided to refer the case to concerned RA and to withdraw the case from the agenda.

Case stands withdrawn.

Case No.	117 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007185AM24
RA File Number	02AX04000517 AM24
Licence No and Date	0211005516/04/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda. The TE informed that he may furnish the comments in this case shortly. As per comments of DPIIT dated 29.07.2024, the Committee decided to fix the ad-hoc norms as under: - Net Weight of export item may be specified as 1221975 Kgs. - Quantity of import items at Sl. No. 1 to 6 & 9 may be allowed on net to net basis with accountability clause. - Import item at Sl. No. 7 may be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1.029 Kgs/Kg content in the export item as claimed by the firm. - Quantity of import item at Sl. No. 8 may be allowed as 1.0265 Kgs/Kg content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	118 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HYDROBENZ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007688AM24
RA File Number	24AX04000390 AM24
Licence No and Date	2411003126/02/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007947AM24
RA File Number	03AX04004673 AM24
Licence No and Date	0311030151/12/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Weight of each Export Product.	

- ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Sheet layout diagram showing wastage during cutting of Roof, Cone & shell of Aluminium Silos.

Case stands deferred.

Case No.	121 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008218AM24
RA File Number	02AX04000634 AM24
Licence No and Date	0211005857/30/01/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 09.06.2024, 24.06.2024, 09.07.2024 & 24.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	122 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00008299AM24
RA File Number	09AX04000978 AM24
Licence No and Date	0911006679/02/02/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.05.2024 followed by several reminders dated 01.06.2024, 16.06.2024, 01.07.2024 & 16.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	123 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008316AM24
RA File Number	05AX04003549 AM24
Licence No and Date	0511023627/02/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.06.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected

Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008397AM24
RA File Number	05AX04003576 AM24
Licence No and Date	0511023811/07/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide email dated 20.06.2024 has informed that it had surrendered the AA. Hence, the Committee decided to close the case showing it as “rejected”. Case stands rejected.	

Case No.	125 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	TATA AUTOCOMP SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008515AM24
RA File Number	03AX04005065 AM24
Licence No and Date	0311031101/12/02/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.05.2024 followed by several reminders dated 01.06.2024, 16.06.2024, 01.07.2024 & 16.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	126 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. List of export item (s) with size of tubular element, Aluminum and Steel Wires in Cables along with quantities of cables in kms, size wise. ii. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. iii. Net weight per KM of each Cable iv. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. v. Total requirement of each raw material, export product wise, in a tabular form. Case stands deferred.	

Case No.	127 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred

Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008644AM24
RA File Number	34AX04000865 AM24
Licence No and Date	3411004631/19/02/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders dated 11.06.2024, 26.06.2024, 11.07.2024 & 26.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	130 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	131 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009108AM24
RA File Number	31AX04000335 AM24
Licence No and Date	3111003233/14/03/2024
Norms Committee Decision:	
The Committee decided to transfer this case to MHI.	

Case No.	132 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009116AM24
RA File Number	31AX04000338 AM24
Licence No and Date	3111003239/14/03/2024
Norms Committee Decision:	
The Committee decided to transfer this case to MHI.	

Case No.	133 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009223AM24

RA File Number	06AX04000359 AM24
Licence No and Date	0611002572/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. There appears to be ambiguity in the quantity required and net content per unit of export product as per different Appendix 4E certificates and hence clarification thereof clearly indicating input quantity, net content and wastage quantity. ii. For the wastage claimed on component, detailed clarification required. iii. Write-up on export product, imported inputs along with their end use. iv. Revised list of import items, clearly mentioning whether it is component / raw material / consumable. v. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts. vi. Calculation sheet for quantity proposed for import vii. Past production and consumption data for each part duly certified by CE/CA. viii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	134 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009228AM24
RA File Number	06AX04000355 AM24
Licence No and Date	0611002573/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. There appears to be ambiguity in the quantity required and net content per unit of export product as per different Appendix 4E certificates and hence clarification thereof clearly indicating input quantity, net content and wastage quantity.
- ii. For the wastage claimed on component, detailed clarification required.
- iii. Write-up on export product, imported inputs along with their end use.
- iv. Revised list of import items, clearly mentioning whether it is component / raw material / consumable.
- v. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts.
- vi. Calculation sheet for quantity proposed for import
- vii. Past production and consumption data for each part duly certified by CE/CA.
- viii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	135 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009229AM24
RA File Number	06AX04000349 AM24
Licence No and Date	0611002574/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. There appears to be ambiguity in the quantity required and net content per unit of export product as per different Appendix 4E certificates and hence clarification thereof clearly indicating input quantity, net content and wastage quantity. ii. For the wastage claimed on component, detailed clarification required. iii. Write-up on export product, imported inputs along with their end use. iv. Revised list of import items, clearly mentioning whether it is component / raw material / consumable. v. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts. vi. Calculation sheet for quantity proposed for import	

- vii. Past production and consumption data for each part duly certified by CE/CA.
- viii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	136 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009230AM24
RA File Number	06AX04000360 AM24
Licence No and Date	0611002575/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009231AM24
RA File Number	06AX04000357 AM24
Licence No and Date	0611002576/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009238AM24
RA File Number	06AX04000351 AM24
Licence No and Date	0611002578/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00009396AM24
RA File Number	03AX04006096 AM24
Licence No and Date	0311032690/31/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and heard the representatives of the firm during PH. After due deliberation, the committee decided to re-examine the case by the concerned TE in view of the new facts brought out by them and submit its comments in the forthcoming meeting. Case stands deferred.	

Case No.	140 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000282AM25
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	141 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	RABWIN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000352AM25
RA File Number	32AX04000031 AM25
Licence No and Date	3211006635/22/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 09.06.2024, 24.06.2024, 09.07.2024 & 24.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	142 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000468AM25
RA File Number	31AX04000347 AM24
Licence No and Date	3111003390/29/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 09.06.2024, 24.06.2024, 09.07.2024 & 24.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable	

interest for EODC.

Case stands **rejected**.

Case No.	143 / NC/1/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000503AM25
RA File Number	05AX04000204 AM25
Licence No and Date	0511025246/01/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 09.06.2024, 24.06.2024, 09.07.2024 & 24.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	144 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000554AM25
RA File Number	03AX04000350 AM25
Licence No and Date	0311033591/06/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 05.07.2024, as under:	

1. Import item at Sl. No. 1 (H.R. Non Alloy Steel Plates) shall be of relevant grade and thickness as contained/utilized in the export items at Sl. No. 1 and its quantity may be allowed as 1210 MT as 1.10 Kgs/Kg content in the export item at Sl. No. 1.
2. Import item at Sl. No. 6 (H.R. Non Alloy Steel Plates) shall be of relevant grade and thickness as contained/utilized in the export items at Sl. No. 3 and its quantity may be allowed as 319 MT as 1.10 Kgs/kg content in the export item at Sl. No. 3.
3. Import items at Sl. No. 5 & 7 (H.R. Non Alloy Steel Plates-By Product) may not be allowed for import and accordingly these may be omitted.

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000571AM25
RA File Number	03AX04000543 AM25
Licence No and Date	0311033622/06/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Weight of each Export Product.
- ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos.

Case stands deferred.

Case No.	146 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000581AM25
RA File Number	31AX04000032 AM25
Licence No and Date	3111003400/07/05/2024
Norms Committee Decision:	
Case transferred to MHI for examination and comments.	

Case No.	147 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000601AM25
RA File Number	32AX04000077 AM25
Licence No and Date	3211006746/08/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000604AM25
RA File Number	05AX04000314 AM25

Licence No and Date	0511025375/08/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.06.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	DINEX EMISSION SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000635AM25
RA File Number	04AX04000097 AM25
Licence No and Date	0411007389/09/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical description of import items and their use in manufacturing of export product. ii. Quantity justification for each import items. iii. Detail technical note on manufacturing process including the relevant flow sheet. iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. v. Weight of each Export Product. vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

viii. Including justification for wastage claimed supported by dimensional drawing and weight at each stage of manufacturing process.

Case stands deferred.

Case No.	150 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000652AM25
RA File Number	34AX04000108 AM25
Licence No and Date	3411004910/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000655AM25
RA File Number	05AX04000326 AM25
Licence No and Date	0511025424/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Jul/202425/7
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Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000694AM25
RA File Number	05AX04000424 AM25
Licence No and Date	0511025461/13/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide email dated 20.06.2024 has informed that it had surrendered the AA. Hence, the Committee decided to close the case showing it as “rejected”. Case stands rejected.	

Case No.	153 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000699AM25
RA File Number	03AX04000698 AM25
Licence No and Date	0311033819/14/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	154 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000734AM25
RA File Number	34AX04000109 AM25
Licence No and Date	3411004929/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00001461AM25
RA File Number	30AX04000141 AM25
Licence No and Date	3011005346/21/06/2024
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	157 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001462AM25
RA File Number	30AX04000144 AM25
Licence No and Date	3011005347/21/06/2024
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	158 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001463AM25
RA File Number	30AX04000142 AM25
Licence No and Date	3011005348/21/06/2024
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	159 / NC/1/MEET/Jul/202425/7
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Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001464AM25
RA File Number	30AX04000140 AM25
Licence No and Date	3011005349/21/06/2024
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	160 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001465AM25
RA File Number	30AX04000147 AM25
Licence No and Date	3011005350/21/06/2024
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	161 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001466AM25
RA File Number	30AX04000146 AM25
Licence No and Date	3011005351/21/06/2024
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	162 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001468AM25
RA File Number	30AX04000145 AM25
Licence No and Date	3011005352/21/06/2024
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	163 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001469AM25
RA File Number	30AX04000143 AM25
Licence No and Date	3011005353/21/06/2024
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	164 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001473AM25
RA File Number	05AX04000940 AM25
Licence No and Date	0511026220/21/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	165 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001501AM25
RA File Number	03AX04001315 AM25
Licence No and Date	0311034843/24/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001532AM25
RA File Number	05AX04000380 AM25
Licence No and Date	0511026299/25/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001566AM25
RA File Number	05AX04000825 AM25

Licence No and Date	0511026020/26/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001599AM25
RA File Number	05AX04000365 AM25
Licence No and Date	0511026343/27/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Submit a colored drawing of each export item, indicating all imported and Indigenous components in the export product. ii. Submit a list of the indigenous components and raw materials, if any required during the manufacturing of export product. iii. submit a complete calculation of the use of Isocyanate and resin and reasons for 3% wastage	
Case stands deferred.	

Case No.	169 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001604AM25
RA File Number	05AX04000832 AM25
Licence No and Date	0511026272/27/06/2024

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	170 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001658AM25
RA File Number	33AX04000040 AM25
Licence No and Date	3311002054/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001680AM25

RA File Number	03AX04002464 AM24
Licence No and Date	0311035105/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001686AM25
RA File Number	07AX04000440 AM25
Licence No and Date	0711011709/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001689AM25
RA File Number	06AX04000145 AM25
Licence No and Date	0611002804/02/07/2024
Norms Committee Decision:	
Case transferred to MHI for examination and comments.	

Case No.	175 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001709AM25
RA File Number	05AX04001017 AM25
Licence No and Date	0511026442/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001718AM25
RA File Number	31AX04000093 AM25
Licence No and Date	3111003636/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001740AM25
RA File Number	09AX04000199 AM25
Licence No and Date	0911007534/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001743AM25
RA File Number	04AX04000253 AM25
Licence No and Date	0411007732/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001754AM25
RA File Number	05AX04001025 AM25
Licence No and Date	0511026496/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SAIRAM ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001767AM25
RA File Number	07AX04000537 AM25
Licence No and Date	0711011736/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001824AM25
RA File Number	08AX04000475 AM25
Licence No and Date	0811012037/09/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit the complete and detailed process of manufacturing hubs. What is the weight of each hub to be exported from Sl. No. 1 to 21?
2. Submit a process flow chart for the manufacturing of export products and wastage at each stage of operation.
3. Submit a coloured photograph of the export product.
4. Submit the mill test certificate of the imported raw material.

Case stands deferred.

Case No.	184 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001832AM25
RA File Number	05AX04000990 AM25
Licence No and Date	0511026577/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001833AM25
RA File Number	05AX04000991 AM25
Licence No and Date	0511026578/09/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	186 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001854AM25
RA File Number	04AX04000272 AM25
Licence No and Date	0411007759/09/07/2024
Norms Committee Decision:	
Case transferred to MHI for examination and comments.	

Case No.	187 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001866AM25
RA File Number	03AX04001496 AM25
Licence No and Date	0311035347/10/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001873AM25
RA File Number	04AX04000279 AM25

Licence No and Date	0411007760/10/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001875AM25
RA File Number	09AX04000289 AM25
Licence No and Date	0911007572/11/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001877AM25
RA File Number	03AX04001717 AM25
Licence No and Date	0311035384/11/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00001920AM25
RA File Number	03AX04001625 AM25
Licence No and Date	0311035459/13/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001922AM25
RA File Number	09AX04000271 AM25
Licence No and Date	0911007579/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HORIZON AEROSPACE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 7 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001937AM25
RA File Number	05AX04001166 AM25
Licence No and Date	0511026671/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

M/s. VEELINE INDUSTRIES LIMITED

The following cases of M/s. VEELINE INDUSTRIES LIMITED were also considered during the meeting:-

Case No.	AA No.	File Number	Items of Export	Details of TE	Recommendation of the Committee.
194.	0210209240	HQRNORMREVIW00001090AM25	HOT AND COLD WATER DISPENSER	Received vide DPIIT ID Note dated 15.07.2024	Note: The Committee decided to approve the case as per the comments of TE (DPIIT). Detailed comments are being sent separately to the concerned RA.
195.	0210209681	HQRNORMREVIW00001091AM25	HOT & COLD WATER DISPENSER	Received vide DPIIT ID Note dated 15.07.2024	
196.	0210210061	HQRNORMREVIW00001089AM25	HOT AND COLD WATER DISPENSER	Received vide DPIIT ID Note dated 15.07.2024	
197.	0211001433	HQRNORMREVIW00001040AM25	HOT & COLD WATER DISPENSER	Received vide DPIIT ID Note dated 29.07.2024	
198.	0211003649	HQRNORMREVIW00001041AM25	HOT AND COLD WATER DISPENSER	Received vide DPIIT ID Note dated 29.07.2024	